7659Delhi (Urban Areas) CHAITRA 7, 1883 (SAKA) Orissa Budget- 7660 Tenants Relief Bill General Discussion

Shri K. D. Malaviya: How am I to blame for a news that has appeared in the Press? If somebody had asked, surely I would have given a reply.

Mr. Speaker: The point has been misunderstood by the hon. Minister. Any hon. Member looks into the newspaper and brings it to the notice of the House. No doubt alarming news had appeared. Of course, if the Minister had no information, he could have said, "Tomorrow or the day after I will give the information". The information that he has now given might have been given then, instead of merely saying, the whole thing is alarming. He goes to the length of saying, "I quote from Shri Mathur". Except one piece that has been read by Shri Malaviya, so far as other matters are concerned, his statement is a little different. There has been some hole there and water flowed; it might cause some damage. I would request the hon. Minister to answer item after item and then place a statement on the Table of the Hoüse.

Shri Braj Raj Singh (Ferozabad): There is another important matter. Where there is a difference of opinion between the head of the department and the Minister himself, may I know whether the Minister's opinion will prevail or the opinion of the head of the department will prevail?

Mr. Speaker: There is no such difference.

The Minister of Finance (Shri Morarji Desai): That depends upon the quality of the difference.

## 12.42 hrs.

## DELHI (URBAN AREAS) TENANTS RELIEF BILL

The Minister of State in the Ministry of Home Affairs (Shri Datar): On behalf of Shri Lal Bahadur Shastri, I beg to move for leave to introduce a Bill to provide relief to the tenants of land in the urban areas of the Union territory of Delhi.

## Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide relief to the tenants of land in the urban areas of the Union territory of Delhi."

The motion was adopted. -

Shri Datar: I introduce the Bill.

12.43 hrs.

ESSENTIAL COMMODITIES (AMENDMENT) BILL\*

The Minister of Food and Agriculture (Shri S. K. Patil): I beg to move for leave to introduce a Bill further to amend the Essential Commodities Act, 1955.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Essential Commodities Act, 1955."

The motion was adopted.

Shri S. K. Patil: I introduce the Bill.

12.44 hrs.

## ORISSA BUDGET-GENERAL DISCUSSION

Mr. Speaker: The House will now take up general discussion on the Orissa Budget for 1961-62. I may inform the House that we must also pass the Orissa Demands for Grants on Account and also the Orissa Appropriation (Vote on Account) Bill today.

**An Hon** Member: What is the time allotted?

Mr. Speaker: What is the time that may be necessary?

Shri Ranga (Tenali): Is it absolutely necessary that the House should take up the Orissa budget just now

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